

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3666

ANSWERED ON:14.12.2012

SUSPICIOUS TRANSACTIONS THROUGH MONEY LAUNDERING

Mahtab Shri Bhartruhari

**Will the Minister of FINANCE be pleased to state:**

- (a) whether instances of suspicious transactions through money laundering have come to the notice of the Government;
- (b) if so, the details thereof along with the amount involved therein during each of the last three years and the current year;
- (c) the action taken in this regard; and
- (d) the steps taken/proposed to be taken by the Government to prevent recurrence of such transactions in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) Yes, Madam.

(b) The number of suspicious transactions (STRs) received by Financial Intelligence Unit-India from reporting entities for investigation of suspected money laundering is given below:

Financial Year	STRs received
2009-10	10,067
2010-11	20,698
2011-12	31,317
2012-13 (upto Oct., 2012)	17,204

(c) STRs are only a suspicion and whether any transaction is a product of money laundering and if so, the amount involved in money laundering can be established after investigations are complete. For the year 2009-10, 2010-11, 2011-12 and 2012- 13 (upto Oct., 2013), the number of STRs disseminated by Financial Intelligence Unit- India to the Law Enforcement Agency carrying out investigation on Money laundering are 221, 317, 1615 and 531 respectively.

(d) Action is taken by the Government in accordance with the Prevention of Money Laundering Act, 2002 and in accordance with compliance, of international standards set by the Financial Action Task Force (FATF) of which India is a member.